

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.58
(IB)-309(PB)/2021

IN THE MATTER OF:

State Bank of India Petitioner/Applicant

Vs.

Mr. Anil Khurana Respondent

Order under Section 95(1) of Insolvency & Bankruptcy Code, 2016 in Liq.

Order delivered on 03.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the SBI : Mr. V. Aravind, Proxy Counsel for Mr. PBA
Srinivasan, Adv.

For the RP : Ms. Dyuti Ghai, Adv. Mr. Manoj Kumar Anand, RP

For the Personal : Ms. Udit Singh, Adv.

Guarantor

ORDER

IA-2771/2024

Ld. Counsel Ms. Dyuti Ghai appeared on behalf of the RP along with RP, Mr. Manoj Kumar Anand who also appeared in person. They seek time to file Rejoinder to the reply filed by the Personal Guarantor. Time sought for is granted.

Ld. Counsel Ms. Udit Singh appeared through VC on behalf of the Personal Guarantor.

Asst. General Manager of IDBI Bank along with the Assistant Manager of IDBI Bank also appeared in person.

At request and with consent of the parties, list the matter for a physical hearing **on 06.08.2024.**

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(RAMALINGAM SUDHAKAR)
PRESIDENT

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(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)